

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA. 212 of 1997 (UNLISTED)
(In connection with OA.597/96)

Date of Order: 05-6-97.

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

ASHIS MUKHERJEE & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.B.C.Sinha, counsel.

For the respondents: Mr.R.N.Das, counsel, with
Ms.B.Ray, counsel.

O R D E R

This MA has been filed as an unlisted motion to-day.

We have heard the ld.counsel for both the parties. This MA arising out of OA.no.597/96, has been moved by the respondents ~~op~~ aforesaid OA for modifying and/or vacating the Interim Order passed by us on 13.5.96 (Annexure-M.1 to this MA). It appears that the judgement of this OA has been fixed for delivery on 11.6.97.

In such circumstances, we do not consider it necessary to modify and/or vacate the Interim Order, passed by us on 13.5.96 ~~and take~~ ~~pray~~ for such a few days. The M.A. is accordingly disposed of.

Plain Copy of this Order be given to both the parties.


(M.S.Mukherjee)
Member(A)


(A.K.Chatterjee)
Vice-Chairman.